

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT)(Ins) No. 716 of 2019**

**IN THE MATTER OF:**

**Aasaan Global Trade.**

**...Appellant**

**Versus**

**Tiffins Barytes Asbestos and Paints Ltd. & Anr.**

**...Respondents**

**Present : For Appellant:      Mr. Goutham Shivshankar and Mr. Shantanu Singh, Advocates**

**O R D E R**

**16.07.2019**      Learned counsel for the Appellant will first state as to whether the Appellant has ever has challenged the constitution of ‘Committee of Creditors’ by the ‘Resolution Professional’ before the Adjudicating Authority. If it was not challenged then the Appellant will have to state as to why we deliberate on the issue of the ‘Committee of Creditors’ at the instance of the Appellant in the present appeal. The Appellant will also state as to whether it has ever challenged the ‘Information-Memorandum’ which was furnished by the ‘Resolution Professional’ in consultation with the ‘Committee of Creditors’. The additional affidavit be filed within a week.

Post the case ‘for Admission (Fresh Case) on **7<sup>th</sup> August, 2019** on the top of the list.

[Justice S.J. Mukhopadhaya]  
Chairperson

[Kanthi Narahari]  
Member (Technical)

ns/sk/